

**High Court of Jammu & Kashmir and Ladakh at Srinagar**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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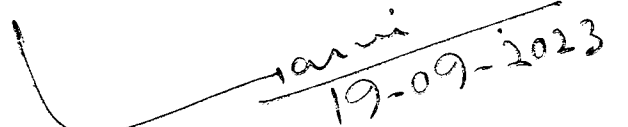
**Subject: Resumption of practice as an Advocate.**


**NOTIFICATION**

No: 2087 of 2023 RG/LP Dated: 19-09-2023

It is hereby notified Shri Durga Dass Sharma S/O Sh. Sardari Lal Sharma R/O Samba, who had voluntarily surrendered his Certificate of Enrolment No. JK-229/2020 dated 10.09.2020 and suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

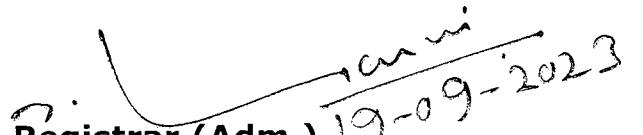
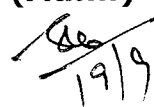
**By Order.**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 42753-6 of LP Dated: 19-09-2023   
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Copy to the: -

1. Registrar Judicial, High Court Wing Jammu.
2. Principal District & Sessions Judge, Samba.
3. Secretary, Bar Council of India, New Delhi
4. President, District Bar Association, Samba.
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also for keeping record of the same.
8. Shri Durga Dass Sharma S/O Sh. Sardari Lal Sharma R/O Samba  
.....for information.

  
Registrar (Adm.) 19-09-2023  
  
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